

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

(CAA)/161 (ND)/2017

IN THE MATTER OF:

S.P. Fashions (P) Limited
Vs.
Kiwi Enterprises (P) Ltd.

.. PETITIONER

... RESPONDENT

SECTION :
Under Section 230-232

Order delivered on 18.9.2017

Coram :
R. VARADHARAJAN,
Hon'ble Member (Judicial)


For the Petitioner/Applicant : Ms. Iqbal Kaur , Advocate

For the Respondents :-

ORDER

At the request of the Learned Counsel for the petitioner, the matter is adjourned by 10 days for verification of any delay in filing the petition and even if there is one, whether any condonation of delay petition has been filed. It is also to be ascertained whether Chairman's report has been filed within time by the petitioner. The compliance with order dated 05.9.2017 is also taken on record.

Post the matter on 04.10.2017.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
18.9.2017